



भारत सरकार
GOVERNMENT OF INDIA
राष्ट्रीय बाल अधिकार संरक्षण आयोग
NATIONAL COMMISSION FOR PROTECTION OF CHILD RIGHTS
नई दिल्ली- ११०००१
NEW DELHI-110 001



No. CP/NCPCR/Legal/2021

WWW.LIVELAW.IN

Date-04.05.2021

Subject- "Regarding- Safety and security of children in West Bengal during the incidents of post-violence being reported in the said State"

National Commission for Protection of Child Rights (**hereinafter referred to as the Commission**) is a statutory body constituted under Section 3 of the Commission for Protection of Child Rights (CPCR) Act, 2005 to protect the child rights and other related matters in the Country. The Commission is further mandated to monitor the proper and effective implementation of Protection of Children from Sexual Offences (POCSO) Act, 2012; Juvenile Justice (Care and Protection of Children) Act, 2015 and Right to Free and Compulsory Education (RTE) Act, 2009. In one of the functions laid down under Section 13 of the CPCR Act, 2005, the Commission has been assigned the function of inquiring into complaints and to take *suo-moto* notice of matters related to deprivation and violation of child rights in the country.

2. Since the conclusion of election polls in the State of West Bengal on 02.05.2021, there are many incidents of violence being reported across the State which has made the people in the State vulnerable and at imminent risk of danger and harm, especially children. In relation to these incidents of violence, the Commission has received a complaint concerning the safety and security of children in the State in these present incidents of violence. The complainant has stated that during this widespread attack against the people in the State, the children are being targeted and are being subjected to torture, inhuman and degrading treatment. The complainant has also stated that many children are part of this violence and have in fact been recruited to participate in these incidents of violence. **(Copy of complaint enclosed)**

3. In view of the serious nature of incidents being reported in the State posing a threat to the safety of the children and their rights and the averments made in the complaint, the Commission deems it appropriate to take cognizance under Section 13(1)(j) of the CPCR Act, 2005 in this matter. Accordingly, the Commission requests that an inquiry into these incidents of violence happening in the State must be conducted by your good offices with regard to the safety and well-being of children in this grave situation. Further, as Section 83(2) of Juvenile Justice Act, 2015 provides for punitive punishment for using children for illegal activities, it is requested that an inquiry must also be conducted with regard to the children being used to participate in this violence as well.

4. It is requested that an action taken report of the inquiry along with information about the steps taken by your good offices for protection and security of children in the State may be submitted to the Commission in 07 days.

Encl. as above.

WWW.LIVELAW.IN

Yours sincerely,
Sd.
(Priyank Kanoongo)
Chairperson

Shri H.K Dwivedi, IAS
Home Secretary
Govt. of West Bengal
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Conv to :-